

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3492
ANSWERED ON:01.12.2010
SCHEME FOR MAINTENANCE OF ARCHAEOLOGICAL SITES
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Will the Minister of CULTURE be pleased to state:

- (a) the details schemes in vogue for maintenance and protection of sites of archaeological importance; and
- (b) the funds allocated, sanctioned and utilised for the purpose during the last two years and the current year?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING, PARLIAMENTARY AFFAIRS, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY)

(a) The sites of archaeological importance are declared protected by the Archaeological Survey of India (ASI) under the provisions of Ancient Monuments and Archaeological Sites and Remains Act-1958 amended as Amendment and Validation Act-2010. Once the monument / site is declared protected under the said Act, its conservation and maintenance is done under the normal programme of conservation from the budget allotment to the Department of Culture.

(b) The details of funds allocated / expenditure incurred during the last two years and allocation for the current financial year for the conservation, preservation & environmental development of the protected monuments are as under:-

S. No. Financial Year Allocation / Expenditure
(Rupees in Lacs)

- 1. 2008-09 13498.60
- 2. 2009-10 15300.43
- 3. 2010-11 13590.00
(Allocation)